



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

1075

संदर्भ संख्या : १२२/NGT-160/OA-884/2022/2023

दिनांक १५/०९/२०२३

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Report of the Joint Committee in compliance of Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated 03.05.2023 in OA No-884/2022 Sanjeev Kumar Versus Uttar Pradesh Pollution Control Board & Ors.

Respected Sir,

With reference to the above-mentioned subject the report of the Joint Committee in compliance of Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated 03.05.2023 in OA No-884/2022 Sanjeev Kumar Versus Uttar Pradesh Pollution Control Board & Ors. Joint Committee's report is hereby submitted for kind perusal and necessary action please.

Enclosure: Joint report.

Yours Sincerely

(Vikas Mishra)
Regional Officer

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
3. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
4. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 884/2022

In the matter of:

Sanjeev Kumar

...Applicant

Versus

Uttar Pradesh Pollution Control Board

...Respondent(s)

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FILED BY

(Vikas Mishra)

Regional Officer

U.P. Pollution Control Board,
Ghaziabad

Original Application No. 884/2022

In the matter of:

Sanjeev Kumar

...Applicant

Versus

Uttar Pradesh Pollution Control Board

...Respondent(s)

**REPORT ON BEHALF OF THE JOINT COMMITTEE OF DISTRICT ADMINISTRATION
AND UTTAR PRADESH POLLUTION CONTROL BOARD WITH RESPECT TO ORDER
DATED 03.05.2023.**

Background:-

1. That, the instant matter was taken up by this Hon'ble Tribunal on basis of an application filed under Sections 14, 15 and 18 of the National Green Tribunal Act, 2010 with regards to Sidhharth Vihar Yojna, a scheme of Awas Vikas Parishad, Ghaziabad.
2. That in the said application, it has been alleged that some projects have been completed and allowed to be occupied but in violation of environmental laws in as much neither green belt has been developed nor Sewage Treatment Plant has been installed and thereby causing pollution.
3. That, Hon'ble Tribunal perused the said application on 06.12.2022 and in view of the allegations made in the application constituted a Joint

Committee of District Magistrate, Ghaziabad and the State Pollution Control Board and has sought a factual report. Relevant operative part of the said order reads as under: -

"...In our view before proceedings further let a factual report be obtained by this Tribunal for which purpose we constitute a Joint Committee comprising State PCB and District Magistrate, Ghaziabad within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The Report besides covering issues raised like sewage treatment plant, developing plantation and other, may also provide status of existing infrastructure in the area to carry treated sewage (sewerage) and solid waste collection and transportation systems for processing at identified sites...."

In view of the above we have submitted the joint report filed in Hon'ble National Green Tribunal on dated 07-02-2023. Further Hon'ble National Green Tribunal order dated 03.05.2023 directions are as below:

19. We now come to the amount of compensation required to be levied. The nature and extent of violations have been noted above. The compensation has to be levied on the principle of 'Restitution' and has to be noted as cost of restoration involved. As per judgment in Goel Ganga (2018) 18 SCC 257, scale of compensation can extend to 10% of turnover depending on extent of violation and cost of restoration. The compensation proposed by the State PCB at the rate of Rs. 50,000/- per day against UPAVP is not adequate as it does not factor in the cost of restoration nor the extent of damage nor paying capacity of the PP so that the compensation is deterrent. Having regard to the magnitude of the project and violations – inadequacy of green belt, absence of sewage treatment, not preventing dust pollution, pending further consideration, we estimate cost of restoration to be not less than Rs. 20 crores. Cost of restoring damage to the environment by violations by the remaining three projects is estimated at minimum of Rs. 10 crores each, having regard to the fact that the projects are big in size with turnover of more than Rs.500 crore each. Thus, total estimated cost of restoration of Rs. 50 crores be deposited with the State PCB to

be utilised for restoration of environment as per action plan to be prepared by CPCB, State PCB and District Magistrate with association of concerned stakeholders including the PPs. Restoration measures may be in the direction to upgrade solid waste management systems, including reuse of treated water. Further, in view of dilapidated condition of roads leading to increased PM10/PM2.5 levels and contamination of water due to discharge of waste, remedial measures be planned for improving air quality and overall environment.

20. The said joint Committee may verify further facts about the date of functionality of STPs and date of occupation and period of default in respect of green belt. The Committee may also verify the source of water during construction and operational phase. Such report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The State PCB will be nodal agency for coordination and compliance. If estimated cost of restoration is found to be higher, compensation fixed may have to be revised.
1. *In view of the above-mentioned order of Hon'ble NGT order dated 03.05.2023, it was directed to submit Rs 50 Crore as an Environment Compensation for violations - inadequacy of green belt, absence of sewage treatment, not preventing dust pollution to U.P. Awas Vikas Parishad (Rs 20 Crore), M/s. Prateek Realtors India Pvt. Ltd., M/s. Apex Height Pvt. Ltd., Sidharth Vihar, Ghaziabad, M/s Gaur and Sons India Pvt. Ltd., Sidharth Vihar, Ghaziabad (Rs 10 Crore each).*
 2. In compliance of the above CPCB has nominated vide letter dated 06.07.2023 for utilization of funds and preparation of action plan for the restoration of environment. **(Annexure-1)**. It has been noticed that till date no amount received from any of the above-mentioned agencies.
 3. In compliance of the aforesaid directions joint committee members was held a meeting on dated 07.08.2023 to discuss about facts and prepare

action plan in compliance of Hon'ble NGT order with Executive Engineer,

U.P. Awas Vikas Parishad, Vasundhara, representative of M/s. Prateek Realtors India Pvt. Ltd., representative of M/s Gaur and Sons India Pvt. Ltd., Sidharth Vihar, Ghaziabad.

4. In meeting it was noted that M/s. Prateek Realtors India Pvt. Ltd., Sidharth Vihar, Ghaziabad has moved to Hon'ble Supreme Court against the Hon'ble NGT order dated 03.05.2023 in the matter of OA No. 884/2022 Sanjeev Kumar V/s U.P. Pollution Control Board & Ors. **(Annexure-2)**.
5. M/s. Apex Height Pvt. Ltd., Sidharth Vihar, Ghaziabad has moved to Hon'ble Supreme Court (Diary No-29840/2023) against the Hon'ble NGT order dated 03.05.2023 in the matter of OA No. 884/2022 Sanjeev Kumar V/s U.P. Pollution Control Board & Ors. **(Annexure-3)** and also a review application bearing No. R.A. 24/2023 has been filed for reconsideration of the afore mentioned order passed by the Hon'ble NGT on dated 03.05.2023 in the matter of OA No. 884/2022 Sanjeev Kumar V/s U.P. Pollution Control Board & Ors. **(Annexure-4)**.
6. M/s Gaur and Sons India Pvt. Ltd., Sidharth Vihar, Ghaziabad has filed a review application bearing No. R.A. 22/2023 seeking reconsideration of the afore mentioned order passed by the Hon'ble NGT on dated 03.05.2023 in the matter of OA No. 884/2022 Sanjeev Kumar V/s U.P. Pollution Control Board & Ors. **(Annexure-5)**.

U.P. Awas Vikas Parishad has filed a review application bearing No. R.A. 25/2023 has been filed for reconsideration of the afore mentioned order passed by the Hon'ble NGT on dated 03.05.2023 in the matter of OA No. 884/2022 Sanjeev Kumar V/s U.P. Pollution Control Board & Ors. **(Annexure-6).**

7. No information has been given for action plan to restore the environment by the agencies namely (i) M/s Prateek Realtors Sidharth Vihar, Ghaziabad (ii) M/s Gaur & Sons India Pvt Ltd. Sidharth Vihar, Ghaziabad (iii) M/s Apex Heights Sidharth Vihar, Ghaziabad (iv) Uttar Pradesh Awas Vikas Parishad Ghaziabad
8. During meeting (dated 07-8-2023) under the chairmanship of ADM City all the stake holders namely (i) M/s Prateek Realtors Sidharth Vihar, Ghaziabad (ii) M/s Gaur & Sons India Pvt Ltd. Sidharth Vihar, Ghaziabad (iii) M/s Apex Heights Sidharth Vihar, Ghaziabad (iv) Uttar Pradesh Awas Vikas Parishad Ghaziabad stated that environment compensation imposed by Hon'ble NGT will be deposited as per the order of hon'ble Supreme Court and accordingly they will submit their action plan. UPPCB has been sent a letter dated 04.09.2023 to all the stake holders namely (i) M/s Prateek Realtors Sidharth Vihar, Ghaziabad (ii) M/s Gaur & Sons India Pvt Ltd.

Sidharth Vihar, Ghaziabad (iii) M/s Apex Heights Sidharth Vihar, Ghaziabad
(iv) Uttar Pradesh Awas Vikas Parishad Ghaziabad for compliance of
Hon'ble National Green Tribunal order dated 03.05.2023. (Annexure-7).

Conclusion: -

As it was clearly mentioned in the NGT orders that the penalty levied should be utilised in the restoration of environment (Vide OA No. 884/2022 point -19, page 10) but none of the stake holders has deposited the penalty levied on them. Hence nodal authorities were unable to further proceed.



(N.K. Pandey)
Assistant Environment
Engineer UPPCB, Ghaziabad



(Alpana Narula)
Scientist-B
CPCB, Delhi



(G. Ambhir Singh)
ADM (City)
Ghaziabad



MS CAMP

IMS Portal Ref. No.: 574618669



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

Speed Post/E-mail

F. No. A-14011/2023-WQM-I/ (OA No 884/2022) - 2259

06/7/2023

To

The Member Secretary,
Uttar Pradesh Pollution Control Board,
Building No. TC-12V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226010
E-mail: ms@uppcb.com

Sub: Nomination of member from CPCB in a Joint Committee constituted by Hon'ble NGT vide order dated 3/5/2023 in OA No. 884 of 2022 titled Sanjeev Kumar Vs Uttar Pradesh Pollution Control Board & Ors, regarding.

Sir,

Enclosed please find a copy of Hon'ble NGT order dated 3/5/2023 in OA No. 884/2022 2023 titled Sanjeev Kumar Vs Uttar Pradesh Pollution Control Board & Ors. Hon'ble NGT has directed following:

Para 19: Thus, total estimated cost of restoration of Rs. 50 crores be deposited with the State PCB to be utilised for restoration of environment as per action plan to be prepared by CPCB, State PCB and District Magistrate with association of concerned stakeholders including the PPs. Restoration measures may be in the direction to upgrade solid waste management systems, including reuse of treated water. Further, in view of dilapidated 105718/2023/LAW-HO 10 11 condition of roads leading to increased PM10/PM2.5 levels and contamination of water due to discharge of waste, remedial measures be planned for improving air quality and overall environment.

In this regard, Smt Alpana Narula, Scientist B, WQM-I Division, CPCB has been nominated to represent CPCB in the committee for timely compliance of Hon'ble NGT Order dated 3/5/2023. Contact details of the afore-said official are alpananarula.cpcb@gov.in for mail and mobile number is 9971092255.

This issues with the approval of the Competent Authority, CPCB.

CEO (C-1)

Yours faithfully,

Handwritten signatures and initials: JH, R, VV

A

(P.K.Mishra)

Divisional Head, WQM-I

07/07/23
(अजय कुमार शर्मा)
सदस्य सचिव

Handwritten signatures and initials: MD, RD, A

'परिवेश भवन' पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SSPECIAL LEAVE PETITION (CIVIL) Diary No(s). 25301/2023

(Arising out of impugned final judgment and order dated 03-05-2023 in OA No. 884/2022 passed by the National Green Tribunal, Principal Bench, New Delhi)

M/S PRATEEK REALTORS INDIA PVT. LTD.

Petitioner(s)

VERSUS

UTTAR PRADESH POLLUTION CONTROL BOARD & ORS.

Respondent(s)

(IA No.162100/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.162103/2023-EXEMPTION FROM FILING O.T., IA No.162105/2023-EX-PARTE STAY AND IA No.162106/2023-CONDONATION OF DELAY IN REFILING/ CURING THE DEFECTS)

Date : 04-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Shashank Bajpai, Adv.
Ms. Stuti Karwal, Adv.
Ms. Vidula Mehrotra, Adv.
Mr. Somesh Tiwari, Adv.
Mr. Kaveesh Nair, Adv.
Mr. Shubhankar Singh, Adv.
Mr. Utsav Saxena, Adv.
Ms. Aashna Mehra, Adv.
Mr. Supragya Ram Mishra, Adv.
Mr. Kartikeya Singh, Adv.
Mr. Amit Dubey, Adv.
Ms. Manisha Ambwani, AOR

For Respondent(s) Mr. Chetan Jadon, Adv.
Mr. Harsh Vardhan Singh Rajawat, Adv.
Mr. VPS Jadon, Adv.
Ms. Hemlata Singh, Adv.
Mr. Hardik Saxena, Adv.
Mr. Kriti Ranjan, Adv.
Mr. Pulkit Srivastava, AOR

Signature Not Verified

Digitally signed by
Deepak Singh
Date: 2023.09.04
17:30:40 IST
Reason: []

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Mr. Chetan Jadon, learned counsel appearing for the caveator accepts notice for respondent no.6.

To be heard along with Civil Appeal No.4897 of 2023.

In the meanwhile, the order directing payment of compensation by the appellant shall remain stayed.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)

ITEM NO.20

COURT NO.11

SECTION XVII

Annexure-01
1087

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 4897/2023

M/S APEX HEIGHTS PRIVATE LIMITED

Appellant(s)

VERSUS

UTTAR PRADESH POLLUTION CONTROL BOARD & ORS.

Respondent(s)

(IA No.150753/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.150756/2023-EX-PARTE STAY and IA No.150757/2023-EXEMPTION FROM FILING O.T.)

Date : 11-08-2023 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE SANJAY KAROL

For Appellant(s)

Mr. Pinaki Misra, Sr. Adv.
Mr. Yagyawalkya Singh, AOR
Mr. Ankur Khandelwal, Adv.
Mr. Sharad Chauhan, Adv.

For Respondent(s)

Mr. Pulkit Srivastava, AOR
Mr. Rovin Singh Solanki, Adv.
Mr. Chetan Jadon, Adv.
Dr. VPS Jadon, Adv.
Ms. Hemlata Singh, Adv.
Mr. Kriti Ranjan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 25.09.2023.

Learned counsel appearing for respondent no.6 accepts notice.

In the meanwhile, the order directing payment of compensation by the appellant shall remain stayed.

Signature Not Verified

Digitally signed by
Deepak Garg
Date: 2024.08.11
18:24:05 IST
Reason:

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)

10 -

Item No.2

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Review Application No. 24/2023

In

Original Application No. 884/2022

(I.A. No. 617/2023)

Sanjeev Kumar

Applicant(s)

Verses

Uttar Pradesh Pollution Control Board & Ors.

Respondent(s)

(M/s Apex Heights Private Limited: Review Applicant)

Date of hearing: 11.08.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

For Applicant(s) : Mr. Siddhant Dutt, Advocate

ORDER

1. Mr. Siddhant Dutt, advocate who has appeared on behalf of the review applicant M/s Apex Heights Private Limited states that he has received instructions not to press this review application and it may be dismissed.

2. In view of the above statement review application 24 of 2023 stands dismissed as withdrawn.

3. Since I.A. 617 of 2023 is an application seeking condonation of delay in filing review, in view of order passed on review application dismissing the same as withdrawn, this I.A. also stands dismissed.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

August 11, 2023
Review Application No. 24 of 2023
In Original Application No. 884/2022
N

Item Nos. 1, 3 and 4

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Review Application No. 22/2023

In

Original Application No. 884/2022
(I.A. No. 615/2023)

Sanjeev Kumar

Verses

Applicant

Uttar Pradesh Pollution Control Board & Ors.

...Respondent(s)

Review Application filed by Mr. Deepak Dahiya and Mr. Mohit Yadav,
Advocates for Gaursons India Private Limited

With

Review Application No. 24/2023

In

Original Application No. 884/2022
(I.A. No. 617/2023)

Sanjeev Kumar

Verses

Applicant

Uttar Pradesh Pollution Control Board & Ors.

...Respondent(s)

Review Application filed by Mr. Ankur Khandelwal, Advocate for M/s Apex
Heights Private Limited

With

Review Application No. 25/2023

In

Original Application No. 884/2022

Sanjeev Kumar

Verses

Applicant

Uttar Pradesh Pollution Control Board & Ors.

...Respondent(s)

Review Application filed by Mr. Mukesh Verma, Advocate for U.P. Awas
Evam Vikas Parishad & Anr.

Date of hearing: 18.07.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

(In Chamber by Circulation)

ORDER

1. List for hearing on 11.08.2023 in the Court and all the parties be

informed about date of hearing.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

July 18, 2023
Review Application No. 22-24 of 2023
In Original Application No. 884/2022
R

Item No.1

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Review Application No. 22/2023

In

Original Application No. 884/2022
(I.A. No. 615/2023)

Sanjeev Kumar

Applicant(s)

Verses

Uttar Pradesh Pollution Control Board & Ors.

Respondent(s)

(Gaursons India Private Limited: Review Applicant)

Date of hearing: 11.08.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

For Applicant(s) : Mr. Mohit Yadav and Ms. Ifra Saeed, advocates

ORDER

1. Mr. Mohit Yadav, advocate stated that review application be allowed to be dismissed as not pressed with liberty to peruse remedy in the pending original application.
2. Request is accepted. Review application is dismissed with the aforesaid liberty.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

August 11, 2023
Review Application No. 22 of 2023
In Original Application No. 884/2022
N

Item Nos. 1, 3 and 4

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Review Application No. 22/2023

In

Original Application No. 884/2022
(I.A. No. 615/2023)

Sanjeev Kumar

Verses

Applicant

Uttar Pradesh Pollution Control Board & Ors.

...Respondent(s)

Review Application filed by Mr. Deepak Dahiya and Mr. Mohit Yadav,
Advocates for Gaursons India Private Limited

With

Review Application No. 24/2023

In

Original Application No. 884/2022
(I.A. No. 617/2023)

Sanjeev Kumar

Verses

Applicant

Uttar Pradesh Pollution Control Board & Ors.

...Respondent(s)

Review Application filed by Mr. Ankur Khandelwal, Advocate for M/s Apex
Heights Private Limited

With

Review Application No. 25/2023

In

Original Application No. 884/2022

Sanjeev Kumar

Verses

Applicant

Uttar Pradesh Pollution Control Board & Ors.

...Respondent(s)

Review Application filed by Mr. Mukesh Verma, Advocate for U.P. Awas
Evam Vikas Parishad & Anr.

Date of hearing: 18.07.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

(In Chamber by Circulation)

ORDER

1. List for hearing on 11.08.2023 in the Court and all the parties be

informed about date of hearing.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

July 18, 2023
Review Application No. 22-24 of 2023
In Original Application No. 884/2022
R

Item No. 3

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Review Application No. 25/2023

In

Original Application No. 884/2022

Sanjeev Kumar

Applicant(s)

Verses

Uttar Pradesh Pollution Control Board & Ors.

Respondent(s)

(U.P. Awas Evam Vikas Parishad & Anr.:Review Applicants)

Date of hearing: 11.08.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

For Applicant(s) : Mr. Ravi P. Mehrotra, Sr. Advocate with Mukesh Verma, Advocate

ORDER

1. Mr. Mukesh Verma, advocate stated that review application be allowed to be dismissed as not pressed with liberty to peruse remedy in the pending original application.

2. Request is accepted. Review application is dismissed with the aforesaid liberty.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

August 11, 2023
Review Application No. 25 of 2023
In Original Application No. 884/2022
N

Item Nos. 1, 3 and 4

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Review Application No. 22/2023

In

Original Application No. 884/2022
(I.A. No. 615/2023)

Sanjeev Kumar

Verses

Applicant

Uttar Pradesh Pollution Control Board & Ors.

...Respondent(s)

Review Application filed by Mr. Deepak Dahiya and Mr. Mohit Yadav,
Advocates for Gaursons India Private Limited

With

Review Application No. 24/2023

In

Original Application No. 884/2022
(I.A. No. 617/2023)

Sanjeev Kumar

Verses

Applicant

Uttar Pradesh Pollution Control Board & Ors.

...Respondent(s)

Review Application filed by Mr. Ankur Khandelwal, Advocate for M/s Apex
Heights Private Limited

With

Review Application No. 25/2023

In

Original Application No. 884/2022

Sanjeev Kumar

Verses

Applicant

Uttar Pradesh Pollution Control Board & Ors.

...Respondent(s)

Review Application filed by Mr. Mukesh Verma, Advocate for U.P. Awasthi
Evam Vikas Parishad & Anr.

Date of hearing: 18.07.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

(In Chamber by Circulation)

ORDER

1. List for hearing on 11.08.2023 in the Court and all the parties be

informed about date of hearing.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

July 18, 2023
Review Application No. 22-24 of 2023
In Original Application No. 884/2022
R



Annexure 11
1097
क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 933 / NGT-160 / 2023

दिनांक 04/9/2023

मा० एन०जी०टी० प्रकरण / महत्वपूर्ण

1. मैसर्स प्रतीक रियलटर्स इण्डिया प्रा० लि०,
प्लॉट नं-04 / बी०एस-01, बी०एस-05,
सिद्धार्थ विहार, गाजियाबाद।
2. मैसर्स एपेक्स हाईटस प्रा० लि०,
प्लॉट नं-04 / बी०एस०-02 / 02, सिद्धार्थ विहार,
गाजियाबाद।
3. मैसर्स गौर एण्ड संसं इण्डिया प्रा० लि०,
प्लॉट नं-08 / बी०एस०-01, सिद्धार्थ विहार,
गाजियाबाद।

विषय: मा० राष्ट्रीय हरित अधिकरण, दिल्ली में विचाराधीन ओ०ए० संख्या 884 / 2022 संजीव कुमार बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 03.05.2023 के अनुपालन के सम्बन्ध में।

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करें। मा० राष्ट्रीय हरित अधिकरण, दिल्ली में विचाराधीन ओ०ए० संख्या 884 / 2022 संजीव कुमार बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 03.05.2023 के अनुपालन के सम्बन्ध में दिनांक 07.08.2023 को अपर जिला मजिस्ट्रेट (नगर), गाजियाबाद की अध्यक्षता में बैठक भी आहुत की गयी थी एवं बैठक में निम्न बिन्दुओं पर कार्ययोजना एवं वॉछित सूचनाएँ प्रेषित किये जाने हेतु निर्देशित किया गया था:-

1. मा० एन०जी०टी० द्वारा अपने आदेश दिनांक 03.05.2023 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रु० 10 करोड़ प्रत्येक जमा किये जाने की स्थिति।
2. परियोजना में स्थापित सीवेज ट्रीटमेन्ट प्लॉट के संचालन की तिथि एवं बिल्डिंग संचालन की तिथि तथा ग्रीन वेल्ड का विवरण।

आप द्वारा उपरोक्त के सम्बन्ध में अभी तक कार्ययोजना एवं सूचनाएँ प्रेषित नहीं की गयी हैं। अतः आपको पुनः निर्देशित किया जाता है कि मा० राष्ट्रीय हरित अधिकरण, दिल्ली में पारित आदेश दिनांक 03.05.2023 के अनुपालन हेतु कार्ययोजना एवं सूचनाएँ प्रेषित किया जाना सुनिश्चित करें, जिससे मा० अधिकरण द्वारा पारित आदेश का अनुपालन ससमय सुनिश्चित किया जा सकें।

(विकास मिश्र)
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. Smt. Alpana Narula, Scientist-B, WQM-I, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली।
4. अधिशासी अभियंता, उ०प्र० आवास एवं विकास परिषद, वसुन्धरा, गाजियाबाद।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010